Date: 13.6.1991.

File Nos.

- 1. C.A.437/86
- 2. C.A.256/87
- 3. O.A.622/87
- 4. O.A.776/87
- 5. U.A.792/87
- 6. C.A.78/88
- 7. C.A.325/88
- 8. C.A.750/88
- 9. O.A.54/89
- 10. O.A.147/89
- 11. O.A.625/89
- 12. TR.418/87
- 13. TR.54/88
- 14. C.A.55/86
- 15. O.A.447/86
- 16. O.A.239/87
- 17. O.A.761/87
- 18: C.A.800/87
- 19. C.A.183/88
- 20. O.A.604/88
- 21. C.A.17/89
- 22. C.A.398/89
- 23. C.A.426/89
- 24. C.A.447/89
- 25. O.A.555/89
- 26. C.A.559/89
- 27. C.A.925/89

In the above cases parties and advocates concerned were present, today.

Parties/advocates to the application stated that, principle obserbed by the full bench judgment in Shri Pak. Sharma's case is involved in the above cased.

Adjourned to 1.8.1991 for final hearing. along with the Similar other cases.

(M.Y. PRIOLKAR) MEMBER(A).

(U.C. SRIVASTAVA) VICE CHAIRMAN.